

**District level :**

The revamped Forest Development Agency (FDA) having explicit linkages with District Planning Committee will facilitate the Mission activities at the district level. Each State Government shall appoint a Member Secretary for each District FDA and District level Steering Committee which will ensure convergence of schemes and programs.

**State Level :**

A revamped State Forest Development Agency will facilitate the Mission implementation within the State. To provide for maximum convergence opportunities and strategic direction to the Mission, a steering Committee under the Chairmanship of Chief Secretary shall be setup by each State Government.

**National Level :**

At National level, the Mission will have a Governing Council, Chaired by the Minister, Environment and Forests and a National Executive Council chaired by the Secretary (E&F). There shall be a Mission Directorate at the National level with the Mission Director as its CEO with overall accountability for the Mission deliverables and will be supported by a team of experts and Secretarial staff.

**Identification of polluted stretches**

484. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that the Central Pollution Control Board (CPCB) has identified 150 polluted stretches along various rivers in the country based on BOD (Bio-chemical Oxygen Demand) levels, a key indicator of organic pollution, if so, the details thereof; and

(b) the stretches in Andhra Pradesh that have been identified?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) and (b) The Central Pollution Control Board (CPCB) is monitoring the water quality of aquatic resources in the country under its National Water Quality Monitoring Programme. The present network of water quality monitoring stations comprises of 2500 stations in 28 States and 6 Union Territories spread country-wide. Based on the water quality data,

CPCB has identified 150 polluted river stretches having Bio-chemical Oxygen Demand (BOD) concentration in the range of 3-30 milligram per litre (mg/l) as against a standard of 3mg/l. Three such polluted river stretches have been identified in the State of Andhra Pradesh as per details given below:

*Polluted river stretches in the State of Andhra Pradesh*

River	Polluted Stretch	Monitoring Location	BOD (mg/l)
Godavari	Downstream of Rajamundry	Rajamundry D/S	6
Tungabhadra	Downstream of Manthralayam	Manthralayam, Kurnool	3.3
Pennar	Puspagini	A/C Papagni, Puspagini	3.2

**Time lag for environmental clearance**

485. DR. K.P. RAMALINGAM: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that Government is considering to bring out a new policy to reduce the time lag for environmental and forest clearances, if so, the details thereof; and

(b) whether it is also a fact that Government would shortly come up with a buyback policy for electronic goods to deal with electronic waste, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) The improvement in systems and rationalization of policy and procedure is a continuous process. However, the Ministry of Environment, Forests and Climate Change has taken initiatives from time to time to simplify and rationalize the environment and forest clearance processes with a view to facilitating timely and objective decision making.

(b) The Ministry of Environment, Forests and Climate Change has notified e-waste (Management and Handling) Rules, 2011, effective from 1st May, 2012. The provision on 'Extended Producer Responsibility' forms the core of these Rules. As per the provision, producers of electrical and electronic equipment are responsible for collection and channelization of e-waste generated from the end of life of their products during the post consumer stage, to registered dismantler and recycler.